

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1034/2021**

This the 14th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Akshay Koul, S/o Vijay Koul, R/o Adlach Magam Srigufwara Anantnag Kashmir, J&K, Aged 33 years-192401.

....Applicant

(Advocate:- Mr. Shuja Ul Haq)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Govt., General Administration Department, Civil Secretariat, Srinagar/Jammu-180001.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicants submits that another order has been passed in this matter, as such, he wants to withdraw the O.A. with liberty to file afresh.

2. Accordingly, the O.A. is dismissed as withdrawn with liberty to the applicant to file appropriate proceedings as per rules against the order issued by the respondents during the pendency of this O.A.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**